

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 201/TT/2013

- Subject:** Approval of Transmission tariff for 132 kV Dharmnagar (Tripura)-Dullavcherra (Assam)-upto Churaibari (Tripura portion) line in Western Region.
- Date of Hearing:** 4.6.2015
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner:** Tripura State Electricity Corporation Limited (TSECL)
- Respondents:** Assam Electricity Grid Corporation Limited and 1 other
- Parties present:** Shri R. Debbarman, TSECL

Record of Proceedings

The representative of the petitioner submitted that the present petition is filed for approval of tariff of 132 kV Dharmnagar (Tripura)-Dullavcherra (Assam)-upto Churaibari (Tripura portion) line pursuant to Commission's order dated 14.3.2012 in Petition No. 15/Suo-moto/2012 for tariff block 2009-14.

2. The representative of the petitioner submitted that information as directed by the Commission has been submitted.
3. The Commission directed the petitioner to submit the following information on affidavit by 5.7.2015:-
 - a) Details of ARR approved by the SERC for FY 2009-10, 2010-11, 2011-12, 2012-13 & 2013-14.
 - b) Separate details, for the respective years, containing total amount approved for the respective years along with total network of lines in the State as per Table given herein below:-



(FY _____)		ARR _____ (lakh)
S. No.	Line Type	Length*(Ckt- Km)
1.	±500 kV HVDC	
2.	±800 kV HVDC	
3.	765 kV D/C	
4.	765 kV S/C	
5.	400 kV D/C	
6.	400 KV D/C Quad.	
7.	400 kV S/C	
8.	220 kV D/C	
9.	220 kV S/C	
10.	132 kV D/C	
11.	132 kV S/C	
12.	66 kV	

*Total length in the State for which ARR has been approved

4. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.
5. Subject to this, Commission reserved the order in the petition.

By Order of the Commission

sd/-
(T. Rout)
Chief (Legal)

